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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.NO.289/2003 IN O.A.NO.3384/2001

Wednesday, this the 24th day of September, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Mr. V.K. Majotra, Member (A)

J.K. Bagri  
s/o Late Dharam Singh  
R/o A-121, Vijay Park, Naya Bazar,  
Najafgarh, New Delhi-43

..Petitioner

(By Advocate: Shri A.K.Trivedi)

Versus

Shri R.C.Aggarwal  
Director General  
Central Industrial Security Force  
Block No.13, CGO Complex  
Lodhi Road, New Delhi-3

..Respondent

(By Advocate: Shri M.K. Bhardwaj, learned proxy counsel  
for Shri A.K.Bhardwaj, learned counsel)

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard both the learned counsel for parties in CP-289/2003.

2. Both the learned counsel submit that after the above CP was filed by the petitioner on 7.8.2003, the Writ Petition filed by the respondents against Tribunal's order dated 4.2.2003 in OA-3384/2001 has been dismissed in limine by the Hon'ble Delhi High Court vide order dated 23.9.2003.

3. Taking into account the Tribunal's order dated 4.2.2003 and the aforesaid order of the Hon'ble Delhi High Court passed on 23.9.2003, we are of the considered view that at this moment, the CP is not maintainable and nothing further need be stated. CP is accordingly dismissed. File to be consigned to the record room.

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4. Presumably, the respondents will take further action within a reasonable time in terms of the Tribunal's order dated 4.2.2003.

V.K.Majotra  
(V.K.Majotra)  
Member (A)

Lakshmi Swaminathan  
(Mrs. Lakshmi Swaminathan)  
Vice Chairman (J)

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